IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22. **IA-4942/2023 in C.P.(IB)/308(MB)/2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.05.2024**

NAME OF THE PARTIES: Clearwater Capital Partners Singapore Fund V Pvt. Ltd.
Vs
Renaissance Urban-Infra Private Limited

SECTION: 7, 43(1) r/w 44 (1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Ms. Tanushree Sogani a/w Mr. Atishay Jain i/b Adv. Kunal Kanungo, Ld. Counsel the Applicant/RP present. Mr. Nausher Kohli a/w Adv. Avni Vasani i/b Jayakar & Partners, Ld. Counsel for the R1 & R2 present. Adv. Priyank Daga, Ld. Counsel for the R3 present.

2. At the request of the Counsel for the R3, two weeks' time granted to file reply. Copy of the reply to be served upon the Applicant at least three days in advance of the next date of hearing.

3. List this matter on **12.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

06.05.2024/pvs